

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Distribution of criminal work involving punishment of more than 10 years in amongst the Law Officers in the Jammu wing of Hon'ble High Court of Jammu and Kashmir and Ladakh.

Government Order No. 12723 -JK(LD) of 2024
Dated. 15 - 07- 2024.

In supersession of all the previous orders issued on the subject from time to time and on the recommendations of Ld. Advocate General, J&K, the following distribution of criminal acquittal appeals/cases involving punishment of more than 10 years amongst the Law Officers in the Jammu wing of the Hon'ble High Court of Jammu and Kashmir and Ladakh is ordered as shown against each:

S. No.	Name of Law Officer with Designation Shri	Districts Allocated
1.	Ramesh Arora, Sr. Additional Advocate General	Rajouri, Kishtwar, and Poonch
2.	Ravinder Gupta, Additional Advocate General	Kathua,
3.	Amit Gupta, Additional Advocate General	Jammu and Samba
4.	Raman Sharma, Additional Advocate General	Doda and Udhampur
5.	Rajesh Thapa, Deputy Advocate General	Reasi. He shall also conduct the cases of Poonch and Kishtwar districts till Shri

1/14/24
[Signature]

		Ramesh Arora Sr.AAG resume his duties.
6.	Pawan Dev Singh, Deputy Advocate General	Ramban He shall also conduct the cases of Rajouri district till Shri Ramesh Arora Sr.AAG resume his duties.

The aforesaid allocation is subject to the satisfactory performance of the Law Officers which shall be reviewed periodically.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/153/2021-10.

Dated. 15 -07-2024.

Copy to the:

1. Learned Advocate General, J&K, Srinagar.
2. Financial Commissioner(Additional Chief Secretary) Home Department.
3. Principal Secretary to Hon'ble Lt. Governor, J&K, Raj Bhawan Srinagar.
4. Director General of Police, J&K, Srinagar.
5. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
6. Divisional Commissioner Jammu.
7. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
8. All concerned Deputy Commissioners.
9. All concerned Sr. Superintendents of Police.
10. All concerned Law Officers.
11. Director Information, J&K, Srinagar.
12. Director Archives, Archaeology and Museums, J&K, Srinagar.
13. Director Litigation Jammu.
14. All Officers of the Department of Law, Justice and Parliamentary Affairs.
15. Private Secretary to Chief Secretary for information of the Chief Secretary.
16. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
17. I/C Website Section, Government Order File.
18. Concerned File.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Uchhal
15-07-2024.

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CORRIGENDUM

Subject: Distribution of criminal work involving punishment of more than 10 years in amongst the Law Officers in the Jammu wing of Hon'ble High Court of Jammu and Kashmir and Ladakh.

Please read "Shri Rajesh Thapa Additional Advocate General" instead of "Shri Rajesh Thapa Deputy Advocate General" appearing against S. No. 5 in the Government Order No. 12723-JK(LD) of 2024, dated 15-07-2024 issued under endorsement No. Law-Jud/153/2021-10 dated 15-07-2024.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

No: Law-Jud/153/2021-10.

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